

NHRC notice to Rajasthan government over hospital fire

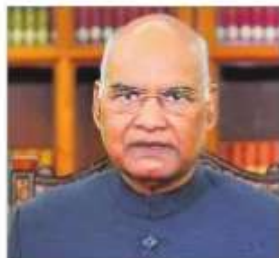
The NHRC on Tuesday said it has issued notices to the Rajasthan government and the State's police chief in connection with the death of several patients in a fire at the trauma centre ICU of a government-run hospital in Jaipur. In a statement, the rights panel said it has "taken suo motu cognisance of a media report that eight patients died and three others were critically injured in a fire at the Sawai Man Singh Hospital in Jaipur on October 6". The NHRC has issued notices to the Chief Secretary and the Director General of Police of Rajasthan, seeking a detailed report in two weeks. PTI

Ex-Prez Kovind to address NHRC's foundation day

NEW DELHI, OCTOBER 14

The National Human Rights Commission (NHRC) will celebrate its 32nd foundation day with a ceremony at Vigyan Bhawan on October 16, where former President **Ram Nath Kovind** will attend as the chief guest and deliver the inaugural address.

Established on October 12, 1993, the NHRC has played a pivotal role in promoting human rights, driving policy reforms, and strengthening transparent governance. Over the past 32 years, the Commission has handled more than 23.79 lakh cases, including 2,981 taken up suo motu, and recommended



monetary relief exceeding ₹263 crore in nearly 8,924 cases of human rights violations.

In the past year alone, from October 2024 to September 2025, the Commission registered 73,849 complaints and initiated 108 suo motu cases, underscoring its continued vigilance in protecting citizens' rights.

The anniversary event will be presided over by NHRC Chairperson Justice (retd) V. Ramasubramanian, with Commission members Justice Bidyut Ranjan Sarangi, Vijaya Bharathi Sayani, Priyank Kanoongo, and Secretary General Bharat Lal also in attendance.

As part of the celebrations, the NHRC will host a day-long national conference on Human Rights of Prison Inmates, bringing together representatives from the judiciary, Union ministries, state governments, academia, civil society, and human rights defenders to deliberate on issues con-

cerning the welfare and dignity of prisoners.

So far, the NHRC has issued 31 advisories addressing a wide range of concerns — from child sexual abuse material (CSAM), rights of widows, beggars, and informal workers, to mental health, transgender welfare, environmental protection, and ensuring the dignity of the dead. Among its major interventions, the Commission has also recommended amendments to 97 discriminatory laws affecting persons with Hansen's disease, reaffirming its role in promoting justice and equality. — TNS

NHRC, India takes note of reported branding of three children

NHRC, India took note of a report that three children suffering from pneumonia were branded with a hot iron rod by a faith healer in Jhabua district of Madhya Pradesh. Reportedly, the condition of one of the children is serious. The doctors have confirmed that the victim children were suffering from pneumonia and there were burn marks on their bodies. The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights.

NHRC notes reported death of sanitation worker

NHRC, India took suo moto cognisance of a media report that a sanitation worker died and two others were hospitalised in a critical condition after inhaling toxic gases while cleaning an underground sewer line in Satna district, Madhya Pradesh on September 25. Reportedly, the workers had fallen unconscious inside the sewer. The local residents pulled them out and rushed them to the hospital. The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation.

Ex-President Ram Nath Kovind to grace NHRC 32nd anniversary

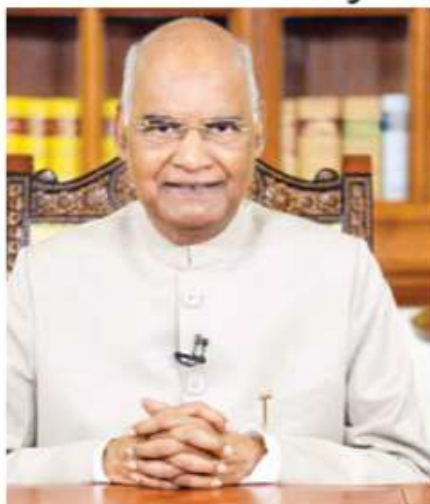
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General Bharat Lal and other senior officers of the Commission will also attend the ceremony. The foundation day celebration provides an opportunity to reflect upon the Commission's journey and renew its commitment to protect and promote human rights, officials said.

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Some of the other important interventions of the Commission include recommending amendments to 97 laws that discriminate against persons with Hansen's disease, it said.

जयपुर अस्पताल में आग पर मांगी रिपोर्ट

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NHRC seeks report on firecracker factory blast in Andhra Pradesh's Konaseema

NEW DELHI, OCT 14

THE National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that seven workers died and four others were critically injured in an explosion at a firecracker manufacturing unit in Komaripalem village of Andhra Pradesh's Ambedkar Konaseema district. The owner of the unit also died in the incident.

According to the report, carried on October 8, 12 workers were inside the unit at the time of the blast. Police suspect that an error in the mixture of explosive material may have triggered the explosion. The injured are undergoing treatment at different hospitals.

Taking note of the incident, the NHRC observed that the contents of the report, if true, raise serious concerns of human rights violations of the victims.

The apex human rights body has issued notices to the Andhra Pradesh Chief Secretary and the Director General of Police, seeking a detailed report on the matter within two weeks. The report is expected to include the status of compensation, if any, provided to the next of kin of the victims.

Meanwhile, Chief Minister N. Chandrababu Naidu expressed shock over the tragedy. He stated that the loss of several lives in this tragic accident has caused immense grief. "I spoke with officials about the causes of the accident, the current situation, relief measures, and medical assistance. I have instructed senior officials to visit the incident site personally and participate in relief efforts," the Chief Minister posted on X.

Ex-President Ram Nath Kovind to grace NHRC 32nd anniversary

PIONEER NEWS SERVICE

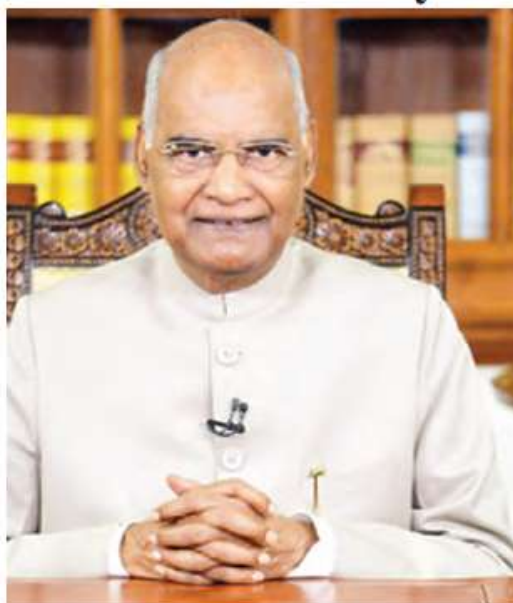
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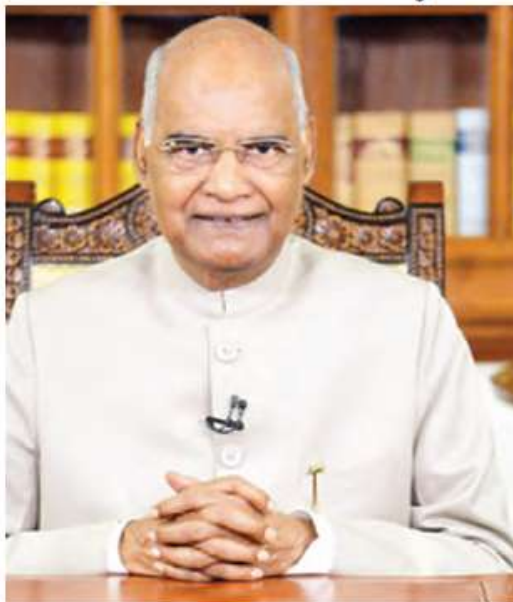
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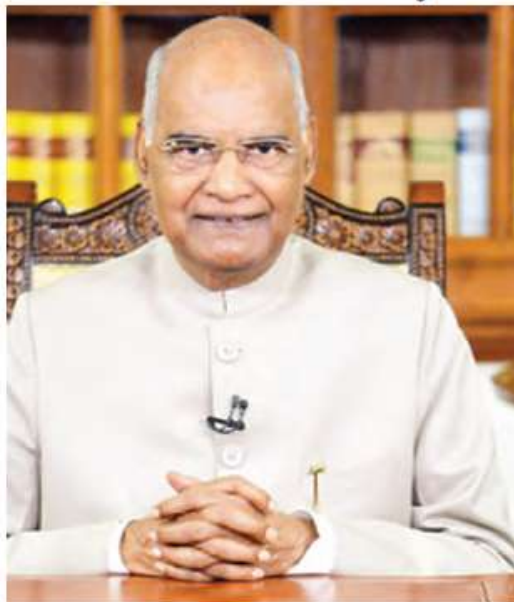
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एसएमएस ट्रौमा सेंटर हादसा

एनएचआरसी ने मुख्य सचिव और डीजीपी को जारी किया नोटिस

दो सप्ताह में जवाब
तलब, मानवाधिकार
उल्लंघन का माना
गया मामला

जयपुर @ पत्रिका. सवाई मानसिंह अस्पताल के ट्रौमा सेंटर में आग लगने की दर्दनाक घटना पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। इस हादसे में आइसीयू में जलने और दम घुटने से छह मरीजों की मौत हुई थी। वहीं, तीन अन्य मरीजों के परिजन ने इस हादसे के कारण मौत का आरोप लगाया था।

आयोग ने राजस्थान सरकार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में हादसे के कारणों के साथ-साथ पीड़ितों के परिजन को दिए गए मुआवजे की स्थिति भी शामिल करने के निर्देश दिए गए हैं।



एनएचआरसी ने कहा है कि यदि मीडिया रिपोर्ट में दी गई जानकारी सत्य है, तो यह मानवाधिकारों का गंभीर उल्लंघन है। गौरतलब है कि 6 अक्टूबर को एसएमएस अस्पताल के ट्रौमा सेंटर के आइसीयू में आग लगी थी। इस दौरान वार्ड में भर्ती 11 में से छह मरीजों की मौत हो गई थी। आग और जहरीले धुएं के कारण बचाव कार्यों में भी कठिनाई हुई। इस घटना ने प्रदेश की स्वास्थ्य सुरक्षा व्यवस्था पर गंभीर सवाल खड़े कर दिए हैं। राज्य सरकार ने इस मामले में उच्च स्तरीय जांच समिति गठित कर जांच शुरू कर दी है।

एसएमएस अस्पताल में आग का मामला

राष्ट्रीय मानवाधिकार आयोग ने लिया प्रसंज्ञान, सीएस व डीजीपी को नोटिस

लैंगल रिपोर्टर | जयपुर. राष्ट्रीय मानवाधिकार आयोग ने शहर के सवाई मानसिंह अस्पताल के ट्रौमा आईसीयू में लगी आग के मामले में स्व प्रेरणा से प्रसंज्ञान लिया है। साथ ही मामले में राज्य के मुख्य सचिव और डीजीपी को नोटिस जारी कर जवाब देने के लिए कहा है। आयोग ने यह आदेश इस संबंध में प्रकाशित मीडिया रिपोर्ट पर प्रसंज्ञान लेते हुए दिए। मीडिया रिपोर्ट में बताया गया था कि 6 अक्टूबर को अस्पताल

के ट्रौमा आईसीयू में आग लगी थी। इस दौरान 8 मरीजों की मौत होने के साथ ही कई मरीज घायल भी हुए थे। आग लगने के बाद अस्पताल का स्टाफ मौके से भाग गया था और मरीज के साथ आए लोगों को भी बड़ी मुश्किल से बाहर निकाला गया था। इस दौरान गंभीर हालत में कई मरीजों को सड़क पर ही रख दिया था। राष्ट्रीय मानवाधिकार आयोग ने इस हादसे को गंभीर मानते हुए संबंधित पक्षकारों से जवाब मांगा है।

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Tribune

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<https://www.tribuneindia.com/news/delhi/former-prez-kovind-to-address-nhrCs-32nd-foundation-day/>

Tribune News Service| New Delhi, Updated At : 03:32 AM Oct 15, 2025 IST

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Among its major interventions, the Commission has also recommended amendments to 97 discriminatory laws affecting persons with Hansen's disease, reaffirming its role in promoting justice and equality.

With three decades of advocacy and oversight, the NHRC continues to underscore the importance of fairness, transparency, and accountability in upholding the rights and dignity of every individual.

Hindustan Times

Former president Kovind to be chief guest at NHRC's 32nd anniversary function

<https://www.hindustantimes.com/india-news/former-president-kovind-to-be-chief-guest-at-nhrc-s-32nd-anniversary-function-101760436004255.html>

Updated on: Oct 14, 2025 3:30 PM IST

PTI

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ANI News

Former President Ram Nath Kovind to grace NHRC's 32nd Foundation Day celebration as Chief Guest

<https://www.aninews.in/news/national/general-news/former-president-ram-nath-kovind-to-grace-nhrCs-32nd-foundation-day-celebration-as-chief-guest20251014140320/>

ANI | Updated: Oct 14, 2025 14:03 IST

New Delhi [India], October 14 (ANI): Former President Ram Nath Kovind will grace the 32nd Foundation Day of the National Human Rights Commission (NHRC) as the Chief Guest and deliver the inaugural address on October 16. The event will be attended by NHRC Chairperson Justice V. Ramasubramanian, Members Justice Bidyut Ranjan Sarangi, Vijaya Bharathi Sayani and Priyank Kanoongo, Secretary General Bharat Lal, and other senior officials. The Foundation Day celebration provides an opportunity to reflect on the Commission's 32-year journey and renew its commitment to protect and promote human rights across the country.

Following the inaugural ceremony, the Commission will organise a day-long National Conference on "Human Rights of Prison Inmates," where issues related to the welfare, dignity and rights of inmates will be deliberated upon. The conference will witness participation from representatives of Union and State Governments, diplomats, academicians, legal experts, researchers, civil society members and human rights defenders. Established on October 12, 1993, the NHRC has been instrumental in promoting fairness, accountability, and transparency in governance. In its 32 years of service, the Commission has handled more than 23.79 lakh cases, including 2,981 suo motu cases, and has recommended over Rs 263 crore as monetary relief to victims of human rights violations.

According to the press statement issued, between October 2024 and September 2025 alone, the Commission registered 73,849 complaints and 108 suo motu cases, conducted 63 spot enquiries, disposed of 38,063 cases, and recommended more than Rs 9 crore in relief to victims.

Its Open Hearings and Camp Sitzings in Odisha and Telangana played a significant role in sensitising state officials and ensuring timely relief to victims while engaging with NGOs, media, and human rights defenders. Over the years, the NHRC has issued 31 advisories on various human rights issues, including child sexual abuse material (CSAM), rights of widows, right to health, rights of truck drivers, mental health, transgender welfare, and prevention of self-harm in prisons. It has also recommended amendments to 97 discriminatory laws affecting persons with Hansen's disease. Through its Special Rapporteurs and Special Monitors, the Commission regularly assesses human rights conditions in prisons, shelter homes and observation facilities, ensuring transparency and systemic improvements. The NHRC continues to work collaboratively with national and state institutions to

strengthen the human rights mechanism in India. It organised several national conferences over the past year on critical issues such as the rights of older persons, combating human trafficking in the digital era, mental wellbeing, and the rights of transgender persons.

The Commission has also constituted 12 core groups of experts, NGOs, and government officials on various human rights themes such as climate change and human rights, children in conflict with law, and empowering ASHA workers. It has organised open house discussions on issues like ragging in educational institutions, digital privacy, rights of gig workers, and the rights of children from marginalised communities. In its research and training initiatives, the NHRC approved 10 research studies on bonded labour, rights of SC/ST communities, Panchayati Raj institutions, Ashram schools in tribal areas, and rights of domestic workers. It is also working with All India Services academies to develop training modules for young officers to build human rights sensitivity at the foundational level. Over the past year, the Commission organised 33 collaborative workshops, four moot court competitions, and six online short-term internships (OSTIs), helping hundreds of students become human rights ambassadors. The NHRC's international engagement has also strengthened through participation in global forums such as the Asia Pacific Forum, Global Alliance of National Human Rights Institutions (GANHRI), and the UN Human Rights Council. In collaboration with the Ministry of External Affairs under the ITEC initiative, it organised four capacity-building programmes for 78 senior officials from 23 countries, promoting South-South cooperation and experience sharing among national human rights institutions. The Commission also promotes public engagement through human rights photography and short film competitions, which received a record 303 entries last year. It continues to publish insightful research-based reports and journals such as Manav Adhikar: Nai Dishayein and Transgender Persons: Revamping Spaces, Reclaiming Voices. Further strengthening its outreach, the NHRC has linked its HRCNet Portal with state authorities and human rights commissions, enabling citizens to file complaints and track their status online. As the Commission completes 32 years of steadfast service, it remains deeply committed to upholding the dignity, equality, and rights of every individual, especially the most vulnerable. The Foundation Day celebration symbolises not just a milestone in its journey but also a reaffirmation of its enduring mission to promote and protect human rights for all. (ANI)

Press Trust of India

Former president Kovind to be chief guest at NHRC's 32nd anniversary function

<https://www.ptinews.com/story/national/former-president-kovind-to-be-chief-guest-at-nhrccs-32nd-anniversary-function/3005711>

NEW DELHI: (Oct 14) The National Human Rights Commission has handled over 23 lakh cases, including 2,981 through suo motu cognisance in the last 32 years, the rights panel said on Tuesday.

Former president Ram Nath Kovind will be the chief guest at a function to be held at Vigyan Bhawan here on October 16 to mark the NHRC's 32nd anniversary.

Since its inception on October 12, 1993, the NHRC has been advocating necessary policy reforms, people-centric governance and implementation and regular monitoring on the ground to ensure fairness, transparency and accountability in law enforcement, investigations and welfare schemes and programmes, the rights panel said.

The Week

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<https://www.theweek.in/wire-updates/national/2025/10/14/des18-nhrc-anniversary-kovind.html>

PTI Updated: October 14, 2025 15:34 IST

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In the last 32 years, the Commission has handled 23,79,043 cases, including 2,981 cases of suo motu cognisance (taken up on its own). It has recommended monetary relief of more than Rs 263 crore in 8,924 cases to the victims of human rights violations. These cases include 73,849 complaints and 108 suo motu registered during the last one year - October 1, 2024, to September 30, 2025, it said in a statement.

Former president Kovind will also deliver the inaugural address in the presence of NHRC Chairperson Justice (retd) V Ramasubramanian. NHRC members Justice Bidyut Ranjan Sarangi, Vijaya Bharathi Sayani and Priyank Kanoongo, and its Secretary General Bharat Lal and other senior officers of the Commission will also attend the ceremony.

The foundation day celebration provides an opportunity to reflect upon the Commission's journey and renew its commitment to protect and promote human rights, officials said.

The Commission will also organise a day-long national conference on 'Human Rights of Prison Inmates'. Various issues related to human rights and the well-being of prison inmates will be deliberated in different sessions.

A range of stakeholders, including representatives from the relevant Union ministries and state governments, diplomats, academicians, researchers, legal luminaries, distinguished experts and members of civil society and human rights defenders, will participate in these sessions, it said.

The Commission has issued 31 advisories so far. These inter alia include on issues such as child sexual abuse material (CSAM), rights of widows, people involved in begging, the Right to Food, Right to Health and mental health, rights of informal workers, upholding dignity of the dead, rights of truck drivers, environmental pollution and degradation, and ensuring welfare of transgender Persons.

Some of the other important interventions of the Commission include recommending amendments to 97 laws that discriminate against persons with Hansen's disease, it said.

(This story has not been edited by THE WEEK and is auto-generated from PTI)

The News Mill

Former President Ram Nath Kovind to grace NHRC's 32nd Foundation Day celebration as Chief Guest

<https://thenewsmill.com/2025/10/former-president-ram-nath-kovind-to-grace-nhrCs-32nd-foundation-day-celebration-as-chief-guest/>

Written By: ANI | Published on: Oct 14, 2025

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The event will be attended by NHRC Chairperson Justice V. Ramasubramanian, Members Justice Bidyut Ranjan Sarangi, Vijaya Bharathi Sayani and Priyank Kanoongo, Secretary General Bharat Lal, and other senior officials. The Foundation Day celebration provides an opportunity to reflect on the Commission's 32-year journey and renew its commitment to protect and promote human rights across the country.

Following the inaugural ceremony, the Commission will organise a day-long National Conference on "Human Rights of Prison Inmates," where issues related to the welfare, dignity and rights of inmates will be deliberated upon. The conference will witness participation from representatives of Union and State Governments, diplomats, academicians, legal experts, researchers, civil society members and human rights defenders. Established on October 12, 1993, the NHRC has been instrumental in promoting fairness, accountability, and transparency in governance. In its 32 years of service, the Commission has handled more than 23.79 lakh cases, including 2,981 suo motu cases, and has recommended over Rs 263 crore as monetary relief to victims of human rights violations.

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strengthen the human rights mechanism in India. It organised several national conferences over the past year on critical issues such as the rights of older persons, combating human trafficking in the digital era, mental wellbeing, and the rights of transgender persons.

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Orissa Diary

The Former President of India, Ram Nath Kovind to be the Chief Guest on the 32nd Foundation Day of the National Human Rights

<https://orissadiary.com/the-former-president-of-india-ram-nath-kovind-to-be-the-chief-guest-on-the-32nd-foundation-day-of-the-national-human-rights-commission-india/>

Commission, India, By:Odisha Diary Bureau

Date: October 14, 2025

The National Human Rights Commission (NHRC), India is organising a function to celebrate its 32nd Foundation Day at Vigyan Bhawan on 16th October, 2025. On the occasion, the Chief Guest, the Former President of India, Shri Ram Nath Kovind will be the Chief Guest and deliver the inaugural address in the presence of NHRC, India Chairperson, Justice Shri V. Ramasubramanian, Members, Justice (Dr) Bidyut Ranjan Sarangi, Smt Vijaya Bharathi Sayani and Shri Priyank Kanoongo, Secretary General, Shri Bharat Lal and other senior officers of the Commission. The Foundation Day celebration provides an opportunity to reflect upon the Commission's journey and renew its commitment to protect and promote human rights.

The Commission will be also organising a day-long National Conference on the 'Human Rights of Prison Inmates.' Various issues related to human rights and well-being of prison inmates will be deliberated in different sessions. A range of stakeholders including representatives from the relevant Union ministries, state governments, diplomats, academicians, researchers, legal luminaries, distinguished experts and members of civil society and human rights defenders will participate in these sessions.

During the 32-year journey since its inception on 12th October, 1993, the NHRC has been advocating for necessary policy reforms, people-centric governance and implementation and regular monitoring on the ground to ensure fairness, transparency and accountability in law enforcement, investigations and welfare schemes/ programmes. It promotes police accountability, prison reforms and protection of the rights of the accused and victims through research, policy advocacy and public awareness. It continues to collaborate with central and state governments, parastatal organisations, academic institutions, NGOs and human rights defenders to protect and promote human rights of all segments of society, particularly the most vulnerable.

The Commission has issued 31 Advisories, so far. These inter alia include Child Sexual Abuse Material (CSAM), Rights of the Widows, people involved in begging, the Right to Food, Right to Health and Mental Health, Rights of the Informal Workers, Upholding the Dignity of the Dead, Rights of Truck Drivers, Environmental Pollution and Degradation, Advisory for ensuring the welfare of Transgender Persons, Advisory to mitigate Deliberate Self Harm and suicide attempts by prisoners and Advisory to Prevent, Minimise and Mitigate Ocular Trauma. Some of the other important interventions of the Commission

include recommending amendments to 97 laws that discriminate against persons with Hansen's disease.

In the last 32 years, the Commission has handled 23,79,043 (23 lakh 79 thousand and 43) cases including 2,981 cases of suo motu cognizance. It has recommended monetary relief of more than Rs 263 crore in 8,924 cases to the victims of human rights violations. These cases include 73,849 complaints and 108 suo motu registered during the last one year w.e.f. 1st October, 2024 to 30th September, 2025. During this period, the Commission conducted 63 spot enquiries; disposed of 38,063 cases and recommended more than Rs 9 crore as monetary relief in 210 cases to the victims of human rights violations. These include cases disposed of and relief recommended on the spot in its two 'Open Hearings and Camp Sitzings' organised in Odisha and Telangana respectively. The Camp Sitzings served as a platform to sensitise senior state government officials on the importance of timely submission of reports to the Commission for ensuring expeditious relief to victims. They also facilitated interaction with local NGOs, human rights defenders and media personnel.

The Special Rapporteurs and Special Monitors mechanism of the Commission helps it assess human rights conditions across various regions of the country. They conduct visits to shelter homes, prisons, observation homes and similar institutions, compiling reports for the Commission that detail their observations and suggestions for future action.

As part of its continued effort to strengthen the human rights mechanism in the country through collaborative efforts, the Commission organised a Statutory Full Commission Meeting of 07 deemed members of the NHRC including six National Commissions and the Chief Commissioner for Persons with Disabilities. It also organised a Conference of State Human Rights Commissions along with Special Rapporteurs and Special Monitors last year.

In the last one year, the Commission organised four National Conferences including 'Rights of Older Persons', 'Combating Human Trafficking in the Digital Era', 'Mental Wellbeing: Navigating Stress from Classroom to Workplace' and 'Rights of Transgender Persons: Revamping Spaces, Reclaiming Voices.'

The NHRC, India has constituted 12 core groups of experts, NGOs and senior government functionaries on various thematic issues related to human rights to help formulate mechanisms to evaluate the schemes initiated by the Government and make recommendations for improvements. Three core group meetings have been organised over the past year. These were on 'Climate Change and Human Rights', 'Human Rights of Children in Conflict with the Law' and 'Empowering ASHAs: Securing the Right to Work With Dignity.'

Further, four 'Open House Discussions' were held on 'Re-examining Ragging in Higher Educational Institutions: Creating Safer Campuses through Awareness, Accountability and Action', 'Ensuring Privacy and Human Rights in the Digital Era: A Focus on Corporate

Digital Responsibility', 'Rights of Gig Workers' and 'Rights of Children of Sex Workers and Children from the Marginalised Communities.'

The Commission is actively promoting research on diverse aspects of human rights. In the last one year, ten research studies were approved as completed. These studies covered a range of topics including bonded labour, Panchayati Raj Institutions, the rights of SC/ ST communities, promotion of human rights in rural local self-governance, functioning of Ashram Schools particularly in tribal areas along the interstate borders of Central India and the rights of domestic workers, among others.

As part of the capacity building efforts, the Commission is partnering with various national academies of All India Services (AIS) in developing customised training modules. Through such initiatives, the Commission sensitises the young officers at a cutting-edge level about human rights and its various dimensions. Thus, the NHRC is strengthening human rights awareness and sensitivity among the officers in their initial phase of service for a lasting impact.

The NHRC has also collaborated with various institutions to conduct human rights awareness programmes. During the last one year, it organised 33 collaborative workshops and 04 moot court competitions with financial support of over Rs 66 lakh to various institutions. Additionally, the Commission also organised its on-site winter and summer internships and 06 Online Short Term Internships (OSTIs).

The OSTIs have trained hundreds of university-level students from far-flung areas remotely to become human rights ambassadors. The Commission also encourages exposure visits by college students and faculty to its premises, providing them with firsthand insight into its role in promoting and protecting human rights. Last year, 55 institutions participated in such visits. Besides, the Commission, as part of its annual calendar of activities for human rights sensitisation of security personnel, organised annual debate competitions for Central Armed Police Forces and State Police organisations. The NHRC, India has also been playing an active role at international human rights forums including the Asia Pacific Forum of National Human Rights Institutions, Global Alliance of National Human Rights Institutions (GANHRI) and UN Human Rights Council, among others, through the participation of its Chairperson, Members and senior officers.

The Commission is working tirelessly to build human rights capacities internationally. It has received an overwhelming positive response to its ITEC capacity building and experience-sharing programmes to strengthen National Human Rights Institutions (NHRIs) of the Global South in partnership with the Ministry of External Affairs.

So far, the Commission has organised four capacity building programmes including two during the last one year with the participation of 78 senior functionaries of the NHRIs of 23 countries across Africa, East Asia, Central Asia, South America and the Pacific. The programme underscores NHRC, India's commitment to fostering global dialogue on human rights, advancing South-South cooperation and promoting rights-based

governance. The success of the programme reflected in the participants mooted the idea of forming an alliance of the Global South Human Rights Institutions, as 'one size fits all' approach cannot be the solution for all the countries to address human rights issues, given their different socio-economic, cultural and political realities.

The Commission's effort to directly engage with civil society in promoting and protecting human rights, through its events like human rights photography and short film competitions, has also been receiving a tremendous response. Its short film competition on human rights received a record 303 entries from across the country last year in various Indian languages with subtitles in English on different aspects of human rights.

The Commission has also been expanding human rights awareness through its various publications apart from the monthly Newsletters. Last year, it released four new publications including collections of research-based articles on various thematic issues in its annual 'Journal' in English and 'Manav Adhikar: Nai Dishayein' in Hindi and 'Advisories issued by NHRC to Protect Human Rights.' It also published a report titled 'Transgender Persons: Revamping Spaces, Reclaiming Voices – Insights from Garima Greh Shelters and Beyond.'

Several initiatives have been taken to expand its outreach including linking its HRCNet Portal with all the State authorities and the majority of State Human Rights Commissions. Any person can file online complaints directly and can track the real-time status of their complaint on the Commission's portal.

Ommcomm

Former President Kovind To Launch NHRC's 32nd Foundation Day Event On Oct 16

<https://ommcomnews.com/india-news/former-president-kovind-to-launch-nhrCs-32nd-foundation-day-event-on-oct-16/>

by OMMCOM NEWS | October 14, 2025 in Nation

New Delhi: Former President Ram Nath Kovind will lead discussions on human rights, with special focus on prison inmates, while inaugurating the NHRC's 32nd Foundation Day celebration on October 16, an official said on Tuesday.

Kovind will deliver the inaugural address at the event in the presence of National Human Rights Commission Chairperson Justice V. Ramasubramanian and Members Justice (Dr) Bidyut Ranjan Sarangi, Vijaya Bharathi Sayani and Priyank Kanoongo.

The Commission will also be organising a day-long National Conference on the 'Human Rights of Prison Inmates.' Various issues related to human rights and the well-being of prison inmates will be deliberated in different sessions, said the official in a statement.

NHRC Secretary General Bharat Lal and other senior officers of the Commission will also join the Foundation Day celebration, using the opportunity to reflect upon the Commission's journey and renew its commitment to protect and promote human rights.

A range of stakeholders, including representatives from the relevant Union ministries, state governments, diplomats, academicians, researchers, legal luminaries, distinguished experts and members of civil society and human rights defenders, will participate in these sessions, said the official statement.

During the 32-year journey since its inception on October 12, 1993, the NHRC has been advocating for necessary policy reforms, people-centric governance and implementation and regular monitoring on the ground to ensure fairness, transparency and accountability in law enforcement, investigations and welfare schemes/ programmes.

In the last 32 years, the Commission has handled 23.79 lakh cases, including 2,981 cases of suo motu cognisance. It has recommended monetary relief of more than Rs 263 crore in 8,924 cases to the victims of human rights violations.

The Commission has issued 31 Advisories so far. These inter alia include Child Sexual Abuse Material (CSAM), Rights of the Widows, people involved in begging, the Right to Food, Right to Health and Mental Health, Rights of the Informal Workers, Upholding the Dignity of the Dead, Rights of Truck Drivers, Environmental Pollution and Degradation, Advisory for ensuring the welfare of Transgender Persons, Advisory to mitigate Deliberate Self Harm and suicide attempts by prisoners and Advisory to Prevent, Minimise and Mitigate Ocular Trauma.

The statement said that the NHRC promotes police accountability, prison reforms and protection of the rights of the accused and victims through research, policy advocacy and public awareness.

It continues to collaborate with central and state governments, parastatal organisations, academic institutions, NGOs and human rights defenders to protect and promote human rights of all segments of society, particularly the most vulnerable.

Some of the other important interventions in the past three decades by the Commission include recommending amendments to 97 laws that discriminate against persons with Hansen's disease.

Between October 1, 2024, to September 30, 2025, the Commission handled 73,849 complaints and 108 suo motu registered cases.

The Commission conducted 63 spot enquiries; disposed of 38,063 cases and recommended more than Rs 9 crore as monetary relief in 210 cases to the victims of human rights violations, said the statement.

These include cases disposed of and relief recommended on the spot in its two 'Open Hearings and Camp Sitzings' organised in Odisha and Telangana, respectively.

The Camp Sitzings served as a platform to sensitise senior state government officials on the importance of timely submission of reports to the Commission for ensuring expeditious relief to victims. They also facilitated interaction with local NGOs, human rights defenders and media personnel, said the statement.

(IANS)

India Education Diary

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<https://indiaeducationdiary.in/the-former-president-of-india-ram-nath-kovind-to-be-the-chief-guest-on-the-32nd-foundation-day-of-the-national-human-rights-commission-india/>

By iednewsdesk | October 14, 2025

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approach cannot be the solution for all the countries to address human rights issues, given their different socio-economic, cultural and political realities.

The Commission's effort to directly engage with civil society in promoting and protecting human rights, through its events like human rights photography and short film competitions, has also been receiving a tremendous response. Its short film competition on human rights received a record 303 entries from across the country last year in various Indian languages with subtitles in English on different aspects of human rights.

The Commission has also been expanding human rights awareness through its various publications apart from the monthly Newsletters. Last year, it released four new publications including collections of research-based articles on various thematic issues in its annual 'Journal' in English and 'Manav Adhikar: Nai Dishayein' in Hindi and 'Advisories issued by NHRC to Protect Human Rights.' It also published a report titled 'Transgender Persons: Revamping Spaces, Reclaiming Voices – Insights from Garima Greh Shelters and Beyond.'

Several initiatives have been taken to expand its outreach including linking its HRCNet Portal with all the State authorities and the majority of State Human Rights Commissions. Any person can file online complaints directly and can track the real-time status of their complaint on the Commission's portal.

Lokmat Times

Former President Kovind to launch NHRC's 32nd Foundation Day event on Oct 16

By IANS | Updated: October 14, 2025 16:10 IST

<https://www.lokmatimes.com/national/former-president-kovind-to-launch-nhrCs-32nd-foundation-day-event-on-oct-16/amp/>

New Delhi, Oct 14 Former President Ram Nath Kovind will lead discussions on human rights, with special focus on prison inmates, while inaugurating the NHRC's 32nd Foundation Day celebration on October 16, an official said on Tuesday.

Kovind will deliver the inaugural address at the event in the presence of National Human Rights Commission Chairperson Justice V. Ramasubramanian and Members Justice (Dr) Bidyut Ranjan Sarangi, Vijaya Bharathi Sayani and Priyank Kanoongo.

The Commission will also be organising a day-long National Conference on the 'Human Rights of Prison Inmates.' Various issues related to human rights and the well-being of prison inmates will be deliberated in different sessions, said the official in a statement.

NHRC Secretary General Bharat Lal and other senior officers of the Commission will also join the Foundation Day celebration, using the opportunity to reflect upon the Commission's journey and renew its commitment to protect and promote human rights.

A range of stakeholders, including representatives from the relevant Union ministries, state governments, diplomats, academicians, researchers, legal luminaries, distinguished experts and members of civil society and human rights defenders, will participate in these sessions, said the official statement.

During the 32-year journey since its inception on October 12, 1993, the NHRC has been advocating for necessary policy reforms, people-centric governance and implementation and regular monitoring on the ground to ensure fairness, transparency and accountability in law enforcement, investigations and welfare schemes/ programmes.

In the last 32 years, the Commission has handled 23.79 lakh cases, including 2,981 cases of suo motu cognisance. It has recommended monetary relief of more than Rs 263 crore in 8,924 cases to the victims of human rights violations.

The Commission has issued 31 Advisories so far. These inter alia include Child Sexual Abuse Material (CSAM), Rights of the Widows, people involved in begging, the Right to Food, Right to Health and Mental Health, Rights of the Informal Workers, Upholding the Dignity of the Dead, Rights of Truck Drivers, Environmental Pollution and Degradation, Advisory for ensuring the welfare of Transgender Persons, Advisory to mitigate Deliberate Self Harm and suicide attempts by prisoners and Advisory to Prevent, Minimise and Mitigate Ocular Trauma.

The statement said that the NHRC promotes police accountability, prison reforms and protection of the rights of the accused and victims through research, policy advocacy and public awareness.

It continues to collaborate with central and state governments, parastatal organisations, academic institutions, NGOs and human rights defenders to protect and promote human rights of all segments of society, particularly the most vulnerable.

Some of the other important interventions in the past three decades by the Commission include recommending amendments to 97 laws that discriminate against persons with Hansen's disease.

Between October 1, 2024, to September 30, 2025, the Commission handled 73,849 complaints and 108 suo motu registered cases.

The Commission conducted 63 spot enquiries; disposed of 38,063 cases and recommended more than Rs 9 crore as monetary relief in 210 cases to the victims of human rights violations, said the statement.

These include cases disposed of and relief recommended on the spot in its two 'Open Hearings and Camp Sitzings' organised in Odisha and Telangana, respectively.

The Camp Sitzings served as a platform to sensitise senior state government officials on the importance of timely submission of reports to the Commission for ensuring expeditious relief to victims. They also facilitated interaction with local NGOs, human rights defenders and media personnel, said the statement.

--IANS

rch/dan

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor

Sakshi Post

Former President Kovind to launch NHRC's 32nd Foundation Day event on Oct 16

<https://www.sakshipost.com/news/former-president-kovind-launch-nhrc-s-32nd-foundation-day-event-oct-16-463910>

Oct 14, 2025, 16:10 IST

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Disclaimer: This story has not been edited by the Sakshi Post team and is auto-generated from syndicated feed.

Devdiscourse

NHRC Marks 32 Years: A Legacy of Advocacy and Reform

The National Human Rights Commission (NHRC) has handled over 23 lakh cases, promoting policy reforms and transparency since 1993. Celebrating its 32nd anniversary, the NHRC will host events with Former President Kovind as chief guest, emphasizing human rights and policy discussions on various social issues.

<https://www.devdiscourse.com/article/law-order/3662930-nhrc-marks-32-years-a-legacy-of-advocacy-and-reform>

Devdiscourse News Desk | New Delhi | Updated: 14-10-2025 15:29 IST | Created: 14-10-2025 15:29 IST

The National Human Rights Commission (NHRC) disclosed it has managed more than 23 lakh cases, including 2,981 via suo motu cognizance, over its 32-year tenure. This announcement was made as the Commission prepares to commemorate its 32nd anniversary.

Former President Ram Nath Kovind will grace the event as the chief guest alongside NHRC Chairperson Justice V Ramasubramanian and other notable officials. Scheduled to take place at Vigyan Bhawan, the function aims to reflect on the Commission's journey and its unwavering commitment to human rights protection and advocacy for policy reforms.

The celebration will feature a national conference dedicated to the 'Human Rights of Prison Inmates', gathering a diverse array of stakeholders to discuss crucial issues and the Commission's notable interventions, such as the issuance of 31 advisories and recommendations for amending discriminatory laws.

(With inputs from agencies.)

Janta se Rishta

NHRC के 32वें स्थापना दिवस पर पूर्व राष्ट्रपति राम नाथ कोविंद होंगे मुख्य अतिथि

<https://jantaserishta.com/delhi-ncr/former-president-ram-nath-kovind-will-be-the-chief-guest-on-the-32nd-foundation-day-of-nhrc-4322177>

14 अक्टूबर 2025

नई दिल्ली : पूर्व राष्ट्रपति राम नाथ कोविंद 16 अक्टूबर को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के 32वें स्थापना दिवस पर मुख्य अतिथि के रूप में शामिल होंगे और उद्घाटन भाषण देंगे। इस कार्यक्रम में एनएचआरसी के अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यम, सदस्य न्यायमूर्ति विद्युत रंजन सारंगी, विजया भारती सयानी और प्रियांक कानूनगो, महासचिव भरत लाल और अन्य वरिष्ठ अधिकारी भाग लेंगे।

स्थापना दिवस समारोह आयोग की 32 वर्ष की यात्रा पर विचार करने तथा देश भर में मानवाधिकारों की रक्षा और संवर्धन के लिए अपनी प्रतिबद्धता को नवीनीकृत करने का अवसर प्रदान करता है। उद्घाटन समारोह के बाद, आयोग "जेल कैदियों के मानवाधिकार" पर एक दिवसीय राष्ट्रीय सम्मेलन का आयोजन करेगा, जिसमें कैदियों के कल्याण, सम्मान और अधिकारों से संबंधित मुद्दों पर विचार-विमर्श किया जाएगा।

सम्मेलन में केन्द्र और राज्य सरकारों के प्रतिनिधि, राजनयिक, शिक्षाविद, कानूनी विशेषज्ञ, शोधकर्ता, नागरिक समाज के सदस्य और मानवाधिकार रक्षक भाग लेंगे। 12 अक्टूबर, 1993 को स्थापित, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) शासन में निष्पक्षता, जवाबदेही और पारदर्शिता को बढ़ावा देने में महत्वपूर्ण भूमिका निभा रहा है। अपने 32 वर्षों के कार्यकाल में, आयोग ने 23.79 लाख से अधिक मामलों को संभाला है, जिनमें 2,981 स्वतः संज्ञान मामले शामिल हैं, और मानवाधिकार उल्लंघन के पीड़ितों को 263 करोड़ रुपये से अधिक की आर्थिक सहायता की सिफारिश की है। जारी प्रेस वक्तव्य के अनुसार, अकेले अक्टूबर 2024 और सितंबर 2025 के बीच, आयोग ने 73,849 शिकायतें और 108 स्वप्रेरणा मामले दर्ज किए, 63 मौके पर जांच की, 38,063 मामलों का निपटारा किया और पीड़ितों को 9 करोड़ रुपये से अधिक की राहत देने की सिफारिश की।

ओडिशा और तेलंगाना में इसकी खुली सुनवाई और शिविर बैठकों ने राज्य के अधिकारियों को संवेदनशील बनाने और गैर सरकारी संगठनों, मीडिया और मानवाधिकार रक्षकों के साथ जुड़कर पीड़ितों को समय पर राहत सुनिश्चित करने में महत्वपूर्ण भूमिका निभाई।

पिछले कुछ वर्षों में, एनएचआरसी ने विभिन्न मानवाधिकार मुद्दों पर 31 परामर्श जारी किए हैं, जिनमें बाल यौन शोषण सामग्री (सीएसएम), विधवाओं के अधिकार, स्वास्थ्य का अधिकार, ट्रक ड्राइवरों के अधिकार, मानसिक स्वास्थ्य, ट्रांसजेंडर कल्याण और जेलों में आत्म-क्षति की रोकथाम शामिल हैं।

इसने हैन्सन रोग से पीड़ित व्यक्तियों को प्रभावित करने वाले 97 भेदभावपूर्ण कानूनों में संशोधन की भी सिफारिश की है। अपने विशेष प्रतिवेदकों और विशेष निरीक्षकों के माध्यम से, आयोग नियमित रूप से जेलों, आश्रय गृहों और निगरानी केंद्रों में मानवाधिकारों की स्थिति का आकलन करता है, जिससे पारदर्शिता और व्यवस्थागत सुधार सुनिश्चित होते हैं।

राष्ट्रीय मानवाधिकार आयोग भारत में मानवाधिकार तंत्र को मज़बूत करने के लिए राष्ट्रीय और राज्य संस्थाओं के साथ मिलकर काम करता रहा है। पिछले एक साल में इसने वृद्धजनों के अधिकार, डिजिटल युग में मानव तस्करी से निपटने, मानसिक स्वास्थ्य और ट्रांसजेंडर व्यक्तियों के अधिकार जैसे महत्वपूर्ण मुद्दों पर कई राष्ट्रीय सम्मेलन आयोजित किए हैं।

आयोग ने जलवायु परिवर्तन और मानवाधिकार, कानून से संघर्षरत बच्चों और आशा कार्यकर्ताओं को सशक्त बनाने जैसे विभिन्न मानवाधिकार विषयों पर विशेषज्ञों, गैर सरकारी संगठनों और सरकारी अधिकारियों के 12 कोर समूहों का भी गठन किया है।

इसने शैक्षणिक संस्थानों में रैगिंग, डिजिटल गोपनीयता, गिग वर्कर्स के अधिकारों और हाशिए के समुदायों के बच्चों के अधिकारों जैसे मुद्दों पर ओपन हाउस चर्चाएँ आयोजित की हैं। अपने शोध और प्रशिक्षण पहलों में, NHRC ने बंधुआ मज़दूरी, अनुसूचित जाति/अनुसूचित जनजाति समुदायों के अधिकारों, पंचायती राज संस्थाओं, आदिवासी क्षेत्रों के आश्रम विद्यालयों और घरेलू कामगारों के अधिकारों पर 10 शोध अध्ययनों को मंजूरी दी है। यह अखिल भारतीय सेवा अकादमियों के साथ मिलकर युवा अधिकारियों के लिए प्रशिक्षण मॉड्यूल विकसित करने पर भी काम कर रहा है ताकि आधारभूत स्तर पर मानवाधिकारों के प्रति संवेदनशीलता का निर्माण किया जा सके। पिछले एक साल में, आयोग ने 33 सहयोगी कार्यशालाएँ, चार मूट कोर्ट प्रतियोगिताएँ और छह ऑनलाइन अल्पकालिक इंटरनशिप (OSTI) आयोजित कीं, जिससे सैकड़ों छात्रों को मानवाधिकार दूत बनने में मदद मिली।

एशिया प्रशांत मंच, राष्ट्रीय मानवाधिकार संस्थाओं के वैश्विक गठबंधन (GANHRI) और संयुक्त राष्ट्र मानवाधिकार परिषद जैसे वैश्विक मंचों में भागीदारी के माध्यम से NHRC की अंतर्राष्ट्रीय भागीदारी भी मज़बूत हुई है। ITEC पहल के तहत विदेश मंत्रालय के सहयोग से, इसने 23 देशों के 78 वरिष्ठ अधिकारियों के लिए चार क्षमता-निर्माण कार्यक्रम आयोजित किए, जिससे राष्ट्रीय मानवाधिकार संस्थाओं के बीच दक्षिण-दक्षिण सहयोग और अनुभव साझा करने को बढ़ावा मिला। आयोग मानवाधिकार फोटोग्राफी और लघु फिल्म प्रतियोगिताओं के माध्यम से जनभागीदारी को भी बढ़ावा देता है, जिनमें पिछले वर्ष रिकॉर्ड 303 प्रविष्टियाँ प्राप्त हुईं। यह मानव अधिकार: नई दिशाएँ और ट्रांसजेंडर व्यक्ति: स्थानों का पुनरुद्धार, आवाज़ों का पुनः दावा जैसी गहन शोध-आधारित रिपोर्टें और पत्रिकाएँ प्रकाशित करता रहता है।

अपनी पहुँच को और मज़बूत करते हुए, NHRC ने अपने HRCNet पोर्टल को राज्य प्राधिकरणों और मानवाधिकार आयोगों से जोड़ा है, जिससे नागरिक ऑनलाइन शिकायत दर्ज कर सकते हैं और अपनी स्थिति पर नज़र रख सकते हैं। 32 वर्षों की अटूट सेवा के साथ, आयोग प्रत्येक व्यक्ति, विशेषकर सबसे कमज़ोर वर्ग के सम्मान, समानता और अधिकारों को बनाए रखने के लिए पूरी तरह प्रतिबद्ध है। स्थापना दिवस समारोह न केवल इसकी यात्रा में एक मील का पत्थर है, बल्कि सभी के मानवाधिकारों को बढ़ावा देने और उनकी रक्षा करने के इसके स्थायी मिशन की पुष्टि भी करता है।

Samridh Jharkhand

एनएचआरसी की 32वीं वर्षगांठ: रामनाथ कोविंद होंगे मुख्य अतिथि के रूप में शामिल

एनएचआरसी के अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यम देंगे उद्घाटन भाषण

<https://samridhjarkhand.com/news/national/ramnath-kovind-will-attend-the-32nd-anniversary-of-nhrc-as/article-16661>

By: Mohit Sinha | On 14 Oct 2025

नई दिल्ली में 16 अक्टूबर को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) का स्थापना दिवस समारोह मनाया जाएगा, जिसमें पूर्व राष्ट्रपति रामनाथ कोविंद मुख्य अतिथि होंगे। समारोह में एनएचआरसी अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यम और अन्य वरिष्ठ अधिकारी शामिल होंगे। इसके बाद जेल कैदियों के मानवाधिकार पर एक दिवसीय राष्ट्रीय सम्मेलन आयोजित किया जाएगा। एनएचआरसी ने 32 वर्षों में 23 लाख से अधिक मामलों का निपटारा किया और पीड़ितों को 263 करोड़ रुपये की राहत की अनुशंसा की।

नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के स्थापना दिवस समारोह में पूर्व राष्ट्रपति रामनाथ कोविंद मुख्य अतिथि होंगे। यह कार्यक्रम यहां के विज्ञान भवन में 16 अक्टूबर को मनाया जाएगा। एनएचआरसी के मुताबिक, इस अवसर पर एनएचआरसी के अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यम उद्घाटन भाषण देंगे। उनके साथ आयोग के सदस्य न्यायमूर्ति विद्युत रंजन सारंगी, मती विजया भारती सयानी, प्रियांक कानूनगो, महासचिव भरत लाल और अन्य वरिष्ठ अधिकारी भी उपस्थित रहेंगे।

समारोह के बाद जेल के कैदियों के मानवाधिकार विषय पर एक दिवसीय राष्ट्रीय सम्मेलन का आयोजन किया जाएगा। इसमें विभिन्न सत्रों के माध्यम से जेल कैदियों के अधिकारों और उनके कल्याण से जुड़े मुद्दों पर विचार-विमर्श किया जाएगा। इन सत्रों में केंद्रीय मंत्रालयों, राज्य सरकारों, राजनयिकों, शिक्षाविदों, शोधकर्ताओं, कानूनी विशेषज्ञों, नागरिक समाज के सदस्यों और मानवाधिकार रक्षकों सहित कई अन्य लोग भाग लेंगे।

राष्ट्रीय मानवाधिकार आयोग ने अपनी 32 वर्षों की यात्रा में अब तक 2,981 स्वतः संज्ञान मामलों सहित 23 लाख से अधिक मामलों का निपटारा किया है। आयोग ने मानवाधिकार उल्लंघन के पीड़ितों को राहत के रूप में कुल 263 करोड़ रुपये की अनुशंसा की है।

VocalTV

एनएचआरसी के स्थापना दिवस समारोह के मुख्य अतिथि होंगे रामनाथ कोविंद

<https://vocaltv.in/national/former-president-ram-nath-kovind-will-be-the-chiefphp/cid17599335.htm>

By VocalTV Desk | Oct 14, 2025, 14:46 IST

नई दिल्ली, 14 अक्टूबर (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के स्थापना दिवस समारोह में पूर्व राष्ट्रपति रामनाथ कोविंद मुख्य अतिथि होंगे। यह कार्यक्रम यहां के विज्ञान भवन में 16 अक्टूबर को मनाया जाएगा।

एनएचआरसी के मुताबिक, इस अवसर पर एनएचआरसी के अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यम उद्घाटन भाषण देंगे। उनके साथ आयोग के सदस्य न्यायमूर्ति विद्युत रंजन सारंगी, मती विजया भारती सयानी, प्रियांक कानूनगो, महासचिव भरत लाल और अन्य वरिष्ठ अधिकारी भी उपस्थित रहेंगे।

समारोह के बाद जेल के कैदियों के मानवाधिकार विषय पर एक दिवसीय राष्ट्रीय सम्मेलन का आयोजन किया जाएगा। इसमें विभिन्न सत्रों के माध्यम से जेल कैदियों के अधिकारों और उनके कल्याण से जुड़े मुद्दों पर विचार-विमर्श किया जाएगा। इन सत्रों में केंद्रीय मंत्रालयों, राज्य सरकारों, राजनयिकों, शिक्षाविदों, शोधकर्ताओं, कानूनी विशेषज्ञों, नागरिक समाज के सदस्यों और मानवाधिकार रक्षकों सहित कई अन्य लोग भाग लेंगे।

राष्ट्रीय मानवाधिकार आयोग ने अपनी 32 वर्षों की यात्रा में अब तक 2,981 स्वतः संज्ञान मामलों सहित 23 लाख से अधिक मामलों का निपटारा किया है। आयोग ने मानवाधिकार उल्लंघन के पीड़ितों को राहत के रूप में कुल 263 करोड़ रुपये की अनुशंसा की है।

हिन्दुस्थान समाचार / प्रशांत शेखर

Univarta

मानवाधिकार आयोग के 32वें स्थापना दिवस पर मुख्य अतिथि होंगे रामनाथ कोविंद

<https://www.univarta.com/news/india/story/3610678.html>

भारत Posted at: Oct 14 2025 4:37PM

नयी दिल्ली, 14 अक्टूबर (वार्ता) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के 32वें स्थापना दिवस पर देश के पूर्व राष्ट्रपति रामनाथ कोविंद मुख्य अतिथि होंगे।

मानवाधिकार आयोग के स्थापना दिवस के उपलक्ष्य में 16 अक्टूबर 2025 को विज्ञान भवन में एक समारोह का आयोजन किया जा रहा है।

आयोग की ओर से मंगलवार को जारी विज्ञप्ति के अनुसार सम्मेलन में एनएचआरसी अध्यक्ष, न्यायमूर्ति वी. रामसुब्रमण्यन, सदस्य न्यायमूर्ति (डॉ.) विद्युत रंजन सारंगी, विजया भारती सयानी और प्रियांक कानूनगो, महासचिव भरत लाल और आयोग के अन्य वरिष्ठ अधिकारी भी मौजूद रहेंगे।

The Hans India

NHRC takes suo motu cognisance of fire at Jaipur's Sawai Man Singh Hospital

<https://www.thehansindia.com/news/national/nhrc-takes-suo-motu-cognisance-of-fire-at-jaipurs-sawai-man-singh-hospital-1014637>

IANS | 14 Oct 2025 7:17 PM IST

HIGHLIGHTS New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that eight patients died and three others were...

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that eight patients died and three others were critically injured in a fire at the trauma centre ICU of the government-run Sawai Man Singh (SMS) Hospital in Rajasthan's Jaipur. According to the press report, carried on October 6, 18 patients were admitted to the ICU and semi-ICU wards of the hospital when the fire broke out. The blaze and toxic smoke reportedly hampered rescue operations.

The incident at Jaipur's largest hospital has raised serious questions about administrative preparedness and the state's health infrastructure. The Rajasthan government has directed the formation of a high-level investigation committee. Taking note of the incident, the NHRC observed that the contents of the report, if true, raise serious concerns of human rights violations of the victims. The apex human rights body has issued notices to the Rajasthan Chief Secretary and the Director General of Police, seeking a detailed report on the matter within two weeks. The report is expected to include the status of compensation, if any, provided to the next of kin of the victims.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India. The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Hindu

NHRC issues notices to Rajasthan government, DGP over deaths due to fire in Jaipur's government-run hospital's ICU

The commission has observed that the content of the media report, if true, raises a serious issue of human rights violation of the victims

<https://www.thehindu.com/news/national/rajasthan/nhrc-issues-notices-to-rajasthan-government-dgp-over-deaths-due-to-fire-in-jaipurs-government-run-hospitals-icu/article70163002.ece>

Published - October 14, 2025 07:06 pm IST - New Delhi

PTI

The National Human Rights Commission (NHRC) on Tuesday (October 14, 2025) said it has issued notices to the Rajasthan government and the State's police chief in connection with the death of several patients in a fire at the trauma centre ICU of a government-run hospital in Jaipur.

Reportedly, the tragic incident at Jaipur's largest hospital has raised "grim questions about the preparedness of the administration" and the health system, the NHRC said.

In a statement, the rights panel said it has "taken suo motu cognisance of a media report that eight patients died and three others were critically injured in a fire at the trauma centre ICU of the government-run Sawai Man Singh (SMS) Hospital in Jaipur, Rajasthan on October 6".

A massive fire blazed through the neuro-ICU of the hospital in the dead of the night, officials said on Monday (October 13). "The State government has directed the formation of a high-level investigation committee," the NHRC said.

The commission has observed that the content of the media report, if true, raises a serious issue of human rights violation of the victims.

Therefore, it has issued notices to the chief secretary and the director general of police of the government of Rajasthan, seeking a detailed report in two weeks. The report is expected to include the status of the compensation, if any, provided to the next of kin of the victims, the statement said.

According to the media report, carried on October 6, 18 patients were admitted in the ICU and semi-ICU wards of the hospital when the fire broke out. The fire and toxic smoke reportedly hampered the rescue operations, it said.

In a separate statement, the NHRC said it has taken suo motu cognisance of a media report that seven workers died and four others were critically injured in an explosion at a firecracker manufacturing unit at Komaripalem village in the Ambedkar Konaseema district, Andhra Pradesh, on October 8.

Reportedly, the owner of the manufacturing unit also died in the incident, it said.

The commission has observed that the content of the media report, if true, raises a serious issue of human rights violation of the victims.

“Therefore, it has issued notices to the chief secretary and the director general of police, Andhra Pradesh calling for a detailed report on the matter within two weeks. The report is expected to include the status of the compensation, if any, provided to the next of kin of the victims,” it said.

According to the media report, carried on October 8, 12 workers were inside the unit at the time of the explosion. Reportedly, police suspect an “error” in the mixture of explosive material. The injured are undergoing treatment at different hospitals, the rights panel said.

Devdiscourse

Rajasthan Hospital Fire Tragedy Sparks Human Rights Concerns

The NHRC has issued notices to the Rajasthan government and police over a fire that killed patients at Jaipur's SMS Hospital. The tragic event raises human rights issues, prompting a high-level investigation. In another incident, an explosion at a fireworks unit in Andhra Pradesh also resulted in fatalities.

<https://www.devdiscourse.com/article/law-order/3663168-rajasthan-hospital-fire-tragedy-sparks-human-rights-concerns>

Devdiscourse News Desk | New Delhi | Updated: 14-10-2025 17:31 IST | Created: 14-10-2025 17:31 IST

The National Human Rights Commission (NHRC) has stepped in, issuing notices to both the Rajasthan government and the state's police chief, following a catastrophic fire in Jaipur's government-run Sawai Man Singh (SMS) Hospital. The blaze, which erupted in the trauma centre ICU, claimed several lives and critically injured others, prompting urgent calls for accountability and raising serious questions about the adequacy of hospital safety measures.

Revealed through various media reports, the fire tragedy that unfolded on October 6 has drawn scrutiny over human rights violations, leading the NHRC to demand a comprehensive report. This investigation, expected within two weeks, aims to uncover potential lapses in safety protocols and determine if compensation was provided to the victims' families.

Adding to the string of tragic incidents, a separate case in Andhra Pradesh saw the NHRC responding to a deadly explosion at a firecracker manufacturing unit. The commission, again taking suo motu cognisance, seeks a detailed explanation from state officials to address human rights concerns, with the incident leaving both casualties and injuries in its wake.

(With inputs from agencies.)

Live Law

NHRC Takes Suo Motu Cognizance Of Jaipur Hospital Fire, Seeks Report From Rajasthan Govt Within 2 Weeks

<https://www.livelaw.in/news-updates/nhrc-suo-motu-cognizance-jaipur-sms-hospital-fire-306936>

Nupur Agrawal 14 Oct 2025 9:07 PM (1 mins read)

National Human Rights Commission (“NHRC”) took suo motu cognizance of the fire incident at the trauma centre ICU at the Sawai Man Singh Hospital in Jaipur, Rajasthan, run by the Government. The incident that took place in the intervening night between October 5 and October 6, 2025, resulted in the death of eight patients and critically injured other three.

NHRC has issued notices to the Chief Secretary of Rajasthan as well as the DGP, seeking submission of a detailed report on the matter within a period of 2 weeks. The report shall also include the status of compensation awarded to the relatives of the victims.

Hindustan

आईसीयू में आग से मौत मामले में राजस्थान सरकार को नोटिस

संक्षेप: जयपुर के सरकारी अस्पताल के आईसीयू में आग लगने से कई मरीजों की मौत हो गई। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने राजस्थान सरकार और पुलिस प्रमुख को नोटिस जारी किया है। इस घटना ने प्रशासन और स्वास्थ्य...

<https://www.livehindustan.com/ncr/new-delhi/story-nhrc-issues-notice-to-rajasthan-government-over-icu-fire-incident-in-jaipur-hospital-201760446426906.html>

Tue, 14 Oct 2025 06:23 PM Newswrap हिन्दुस्तान, नई दिल्ली

नई दिल्ली, एजेंसी। जयपुर के सरकारी अस्पताल के आईसीयू में आग से कई मरीजों की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंगलवार को राजस्थान सरकार और पुलिस प्रमुख को नोटिस जारी किया। आयोग ने मीडिया रिपोर्ट का स्वतः संज्ञान लेते हुए यह नोटिस जारी किया है।

एनएचआरसी ने कहा कि जयपुर के सबसे बड़े अस्पताल में हुई इस दुखद घटना ने प्रशासन और स्वास्थ्य व्यवस्था की तैयारियों पर गंभीर सवाल खड़े कर दिए हैं। बता दें कि छह अक्टूबर को जयपुर स्थित सवाई मान सिंह अस्पताल के ट्रॉमा सेंटर के आईसीयू में आग लगने से आठ मरीजों की मौत हो गई थी और तीन मरीज गंभीर रूप से घायल हो गए थे।

Dainik Bhaskar

राष्ट्रीय मानवाधिकार आयोग ने लिया प्रसंज्ञान, सीएस व डीजीपी को नोटिस

<https://www.bhaskar.com/local/rajasthan/jaipur/news/national-human-rights-commission-takes-cognizance-notice-to-cs-and-dgp-136174857.html>

जयपुर 3 घंटे पहले

एसएमएस अस्पताल में आग का मामला

लीगल रिपोर्टर | जयपुर. राष्ट्रीय मानवाधिकार आयोग ने शहर के सवाई मानसिंह अस्पताल के ट्रौमा आईसीयू में लगी आग के मामले में स्व प्रेरणा से प्रसंज्ञान लिया है। साथ ही मामले में राज्य के मुख्य सचिव और डीजीपी को नोटिस जारी कर जवाब देने के लिए कहा है। आयोग ने यह आदेश इस संबंध में प्रकाशित मीडिया रिपोर्ट पर प्रसंज्ञान लेते हुए दिए। मीडिया रिपोर्ट में बताया गया था कि 6 अक्टूबर को अस्पताल के ट्रौमा आईसीयू में आग लगी थी। इस दौरान 8 मरीजों की मौत होने के साथ ही कई मरीज घायल भी हुए थे। आग लगने के बाद अस्पताल का स्टाफ मौके से भाग गया था और मरीज के साथ आए लोगों को ही बड़ी मुश्किल से बाहर निकाला गया था। इस दौरान गंभीर हालत में कई मरीजों को सड़क पर ही रख दिया था। राष्ट्रीय मानवाधिकार आयोग ने इस हादसे को गंभीर मानते हुए संबंधित पक्षकारों से जवाब मांगा है।

Times of India

NHRC seeks report on Komaripalem blast that killed 7 workers

<https://timesofindia.indiatimes.com/city/vijayawada/nhrc-seeks-report-on-komaripalem-blast-that-killed-7-workers/articleshow/124557995.cms>

TNN | Oct 14, 2025, 10.51 PM IST

Visakhapatnam: The National Human Rights Commission (NHRC) on Tuesday took suo motu cognizance of the incident in which seven workers died and four others were critically injured in an explosion at a firecracker manufacturing unit at Komaripalem village in Dr BR Ambedkar Konaseema district of AP on Oct 8. Reportedly, the owner of the manufacturing unit has also died in the incident. The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation of the victims. Therefore, it has issued notices to the chief secretary and director general of police (DGP), Andhra Pradesh calling for a detailed report on the matter within two weeks. The report is expected to include the status of the compensation, if any, provided to the next of the kin of the victims.

Twelve workers were inside the unit at the time of the explosion. Reportedly, police suspect an error in the mixture of explosive material. The injured are undergoing treatment at different hospitals.

AP7AM

NHRC seeks report on firecracker factory blast in Andhra Pradesh's Konaseema

<https://www.ap7am.com/en/111625/nhrc-seeks-report-on-firecracker-factory-blast-in-andhra-pradesh-konaseema>

14-10-2025 Tue 20:16 | Local | IANS

New Delhi, Oct 14 : The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that seven workers died and four others were critically injured in an explosion at a firecracker manufacturing unit in Komaripalem village of Andhra Pradesh's Ambedkar Konaseema district.

The owner of the unit also died in the incident.

According to the report, carried on October 8, 12 workers were inside the unit at the time of the blast. Police suspect that an error in the mixture of explosive material may have triggered the explosion. The injured are undergoing treatment at different hospitals.

Taking note of the incident, the NHRC observed that the contents of the report, if true, raise serious concerns of human rights violations of the victims.

The apex human rights body has issued notices to the Andhra Pradesh Chief Secretary and the Director General of Police, seeking a detailed report on the matter within two weeks. The report is expected to include the status of compensation, if any, provided to the next of kin of the victims.

Authorities suspect that the accident may have occurred due to non-compliance with safety standards in the unit. The police have registered a case and started an investigation into the incident.

Meanwhile, Chief Minister N. Chandrababu Naidu expressed shock over the tragedy. He stated that the loss of several lives in this tragic accident has caused immense grief. "I spoke with officials about the causes of the accident, the current situation, relief measures, and medical assistance. I have instructed senior officials to visit the incident site personally and participate in relief efforts," the Chief Minister posted on X.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Lokmat Times

NHRC seeks report on firecracker factory blast in Andhra Pradesh's Konaseema

<https://www.lokmatimes.com/national/nhrc-seeks-report-on-firecracker-factory-blast-in-andhra-pradeshs-konaseema/>

By IANS | Updated: October 14, 2025 18:50 IST

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New Delhi, Oct 14 The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that seven workers died and four others were critically injured in an explosion at a firecracker manufacturing unit in Komaripalem village of Andhra Pradesh's Ambedkar Konaseema district.

The owner of the unit also died in the incident.

According to the report, carried on October 8, 12 workers were inside the unit at the time of the blast. Police suspect that an error in the mixture of explosive material may have triggered the explosion. The injured are undergoing treatment at different hospitals.

Taking note of the incident, the NHRC observed that the contents of the report, if true, raise serious concerns of human rights violations of the victims.

The apex human rights body has issued notices to the Andhra Pradesh Chief Secretary and the Director General of Police, seeking a detailed report on the matter within two weeks. The report is expected to include the status of compensation, if any, provided to the next of kin of the victims.

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Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor

Indian News

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BY India News Newsdesk

October 14, 2025

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—IANS

pds/uk

Janta Se Rishta

NHRC ने कोनासीमा पटाखा फैक्ट्री विस्फोट की रिपोर्ट मांगी

<https://jantaserishta.com/local/andhra-pradesh/nhrc-seeks-report-on-konaseema-firecracker-factory-blast-4322567>

Dolly 14 Oct 2025 6:58 PM

New Delhi नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने आंध्र प्रदेश के अंबेडकर कोनासीमा जिले के कोमारीपालेम गाँव में एक पटाखा निर्माण इकाई में हुए विस्फोट में सात श्रमिकों की मौत और चार अन्य के गंभीर रूप से घायल होने की मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है।

इस घटना में इकाई के मालिक की भी मृत्यु हो गई।

8 अक्टूबर को प्रकाशित रिपोर्ट के अनुसार, विस्फोट के समय इकाई के अंदर 12 श्रमिक मौजूद थे। पुलिस को संदेह है कि विस्फोटक सामग्री के मिश्रण में किसी त्रुटि के कारण विस्फोट हुआ होगा। घायलों का विभिन्न अस्पतालों में इलाज चल रहा है। घटना का संज्ञान लेते हुए, एनएचआरसी ने कहा कि यदि रिपोर्ट की सामग्री सत्य है, तो यह पीड़ितों के मानवाधिकारों के उल्लंघन की गंभीर चिंताएँ उत्पन्न करती है। सर्वोच्च मानवाधिकार निकाय ने आंध्र प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में पीड़ितों के परिजनों को दिए गए मुआवजे (यदि कोई हो) की स्थिति भी शामिल होने की उम्मीद है। अधिकारियों को संदेह है कि यह दुर्घटना यूनिट में सुरक्षा मानकों का पालन न करने के कारण हुई होगी। पुलिस ने मामला दर्ज कर लिया है और घटना की जाँच शुरू कर दी है।

इस बीच, मुख्यमंत्री एन. चंद्रबाबू नायडू ने इस त्रासदी पर गहरा दुःख व्यक्त किया है। उन्होंने कहा कि इस दुखद दुर्घटना में कई लोगों की जान जाने से गहरा दुःख हुआ है। मुख्यमंत्री ने X पर पोस्ट किया, "मैंने अधिकारियों से दुर्घटना के कारणों, वर्तमान स्थिति, राहत उपायों और चिकित्सा सहायता के बारे में बात की। मैंने वरिष्ठ अधिकारियों को व्यक्तिगत रूप से घटनास्थल का दौरा करने और राहत कार्यों में भाग लेने का निर्देश दिया है।" मानवाधिकार संरक्षण अधिनियम, 1993 के तहत स्थापित, NHRC, एक स्वायत्त वैधानिक निकाय, मानवाधिकारों के संवर्धन और सुरक्षा के लिए भारत की चिंता का प्रतीक है। इसकी प्राथमिक भूमिका मानवाधिकारों की रक्षा और संवर्धन करना है, जिन्हें संविधान द्वारा गारंटीकृत या अंतर्राष्ट्रीय संधियों में निहित और भारत में न्यायालयों द्वारा लागू किए जाने वाले व्यक्तियों के जीवन, स्वतंत्रता, समानता और सम्मान से संबंधित अधिकारों के रूप में परिभाषित किया गया है। शीर्ष मानवाधिकार निकाय को मानवाधिकार उल्लंघन की औपचारिक शिकायत प्राप्त किए बिना, मीडिया रिपोर्टों, सार्वजनिक जानकारी या अन्य स्रोतों के आधार पर स्वप्रेरणा से कार्रवाई करने का अधिकार है।

News Arena India

YSRCP MP writes to NHRC, seeks probe into tribal student's deaths

She states in her letter to NHRC that 170 young tribal girls have fallen ill and many more have lost their lives. Some sources mention 11 deaths over the preceding five months.

<https://newsarenaindia.com/states/ysrcp-mp-writes-to-nhrc-seeks-probe-into-tribal-student-s-deaths/59312>

News Arena Network - Amaravati - UPDATED: October 14, 2025, 04:39 PM - 2 min read

MP Gumma Thanuja Rani alleged that the state government is neglecting the health and welfare of tribal children. The crisis stems from a jaundice (Hepatitis-A) outbreak at the Kurupam Tribal Welfare Girl's School and other tribal hostels.

Member of Parliament representing Araku constituency, Gumma Thanuja Rani (YSRCP), has written to the National Human Rights Commission (NHRC) over the deaths of tribal students from drinking contaminated water. The MP even called for a high-level inquiry into the deaths of the students in the residential school of the Parvatipuram Manyam district of Andhra Pradesh.

Rani alleged that the state government is neglecting the health and welfare of tribal children. The crisis stems from a jaundice (Hepatitis-A) outbreak at the Kurupam Tribal Welfare Girl's School and other tribal hostels.

She states in her letter to NHRC that 170 young tribal girls have fallen ill and many more have lost their lives. Some sources mention 11 deaths over the preceding five months.

The YSRCP delegation, led by Thanuja Rani, claimed that the outbreak was caused by contaminated drinking water, alleging that water was sometimes mixed with human waste and that RO (Reverse Osmosis) plants established by the previous government have not been maintained.

The MP and her party have accused the ruling TDP-NDA alliance government of gross negligence and a failure to ensure hygiene and timely medical attention. Former Deputy Chief Minister Pushpasrivani went so far as to term the deaths "State-sponsored murders".

On Sunday, a delegation of YSRCP leaders met the Chairperson of the NHRC, V Ramasubramanian, in New Delhi. They urged the NHRC to constitute a Special Investigation Team (SIT) to probe the incident and ensure accountability for what they called a "humanitarian tragedy".

The delegation also sought an ex-gratia payment for the victims' families and immediate medical screening of all students in Gurukul and Ekalavya schools.

Devdiscourse

Corruption Unveiled in Azamgarh Jail: Superintendent Suspended

The Superintendent of Azamgarh District Jail, Aditya Kumar, has been suspended for financial irregularities following the arrest of four individuals, including a dowry-death convict, for defrauding the government. The accused reportedly forged Kumar's signature, withdrawing funds illegally from the jail's bank account.

<https://www.devdiscourse.com/article/law-order/3662935-corruption-unveiled-in-azamgarh-jail-superintendent-suspended?amp>

Devdiscourse News Desk| Lucknow | India

Updated: 14-10-2025 15:33 IST | Created: 14-10-2025 15:33 IST

The Prison Administration and Reform Services department has suspended Aditya Kumar, Superintendent of Azamgarh District Jail, due to alleged financial misconduct. This follows after four persons were charged with defrauding the government through signature forgery, according to official statements released on Tuesday.

In a decision made on Monday night, authorities cited Kumar's inability to perform his official duties adequately as the main reason for his suspension. Investigations revealed illicit withdrawals from the jail's Canara Bank account, held between January 2024 and October 2025, believed to involve Kumar.

Officials also charged Ramjeet Yadav, out on bail for a different crime, for spearheading the fraud with three accomplices by exploiting his knowledge of jail procedures. The charade unraveled after a suspicious bank withdrawal prompted a comprehensive investigation, uncovering substantial fund mismanagement within the jail's finances.

(With inputs from agencies.)